

it is effective enforcement that is necessary, and that can be done only by the State Governments.

Shri Namblar (Truchirapalli): Since the blackmarketing is of a high order, we want to know something more in regard to this matter....

Mr. Speaker: Blackmarketing can be discussed when we discuss the motion on the President's Address.

PAPERS LAID ON THE TABLE

CINEMATOGRAPH (CENSORSHIP) AMENDMENT RULES

The Minister of Information and Broadcasting (Dr. B. Gopala Reddi): I beg to lay on the Table a copy of the Cinematograph (Censorship) Amendment Rules, 1962, published in Notification No. GSR. 458, dated the 7th April 1962, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library, See No. LT-45/62].

PUBLIC PREMISES (EVICTION OF UN-AUTHORISED OCCUPANTS) AMENDMENT RULES

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar): On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1961, published in Notification No. GSR. 779, dated the 10th June, 1961, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. [Placed in Library, See No. LT-46/62].

COFFEE (SECOND AMENDMENT) RULES

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Coffee (Second Amendment) Rules, 1962, published in Notification No. GSR 471 dated the 14th April, 1962, under sub-section (3) of section 48 of

the Coffee Act, 1942. [Placed in Library, See No. LT-47/62].

AMENDMENTS TO MINIMUM WAGES (CENTRAL) RULES

AMENDMENTS TO EMPLOYEES PROVIDENT FUNDS SCHEME

The Minister of Labour in the Minister of Labour and Employment (Shri Hathi): I beg to lay on the Table—

(i) a copy each of the following Notifications under section 30A of the Minimum Wages Act, 1948:—

(a) The Minimum Wages (Central) Third Amendment Rules, 1961, published in Notification No. GSR. 1512, dated the 23rd December, 1961.

(b) The Minimum Wages (Central) Amendment Rules, 1962, published in Notification No. GSR. 213 dated the 17th February, 1962. [Placed in Library, See No. LT-48/62].

(ii) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Second Amendment) Scheme, 1962, published in Notification No. GSR. 417, dated the 31st March, 1962.

(b) The Employees' Provident Funds (Third Amendment) Scheme, 1962, published in Notification No. GSR. 460 dated the 7th April, 1962. [Placed in Library, See No. LT-49/62].

12.09 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 30th April, 1962 will consist of:

(1) Further discussion of the Motion of thanks to the President for his Address.